

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 122**  
**(IB)-304(PB)/2019**

**IN THE MATTER OF:**

Ajay Kumar Jain & Chirag Jain

....Applicant/petitioner

Vs.

Indirapuram Habitat Centre Pvt. Ltd.

.... Respondent

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner/Applicant: Mr. Saurabh Jain, Mr. Siddharth Jain, Advs.

For the Respondent:

Mr. Ashotosh Gupta,

Mr. Gaurav Rana, Mr. Abhishek Aggarwal,

Advs. for Corporate Debtor.

**ORDER**

Reply filed is stated to be in the objection in the registry. A copy of the reply has been handed over to the counsel for the respondent in the court. Learned counsel for the respondent undertakes to remove the objections.

List for further consideration on 28.03.2019.

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**